(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2942 of 2025 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Akhilesh Gupta

S/O Shri Ajay Kumar Gupta

R/O Ward No. 3, Adarsh Colony, Tehsil & District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-840-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an 10-09-2025 Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50908-16 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Udhampur 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Udhampur 4.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Akhilesh Gupta, Advocate 7.

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2943 9 2025 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Amodhni Gupta

D/O Shri Suraj Parkash Gupta

R/O House No, 114/2 Vijay Nagar, Talab Tillo, Tehsil Jammu West & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-841-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50917-25 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Amodhni Gupta, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 50926-340 18G/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Anmol Jasrotia

D/O Shri Ranbir Singh Jasrotia

R/O Sec -10A, Extn, Lane No .7, Trikuta Nagar, Greater Jammu, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-842-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50926-34/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Anmol Jasrotia, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION.

No: 2945 of 2025 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Arpan Jain

S/O Shri Raj Kumar Jain

R/O H .No 45-C, Gali Hakim Paras Ram, Jain Bazar, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-843-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50935-43 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Arpan Jain, Advocate

.....for information and necessary action:

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2946 Of 208/RG/LP

Dated: 1) /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Ashita Bakshi

D/O Shri Ashok Kumar Bakshi

R/O 224-A Gandhi Nagar, Tehsil Bahu District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-844-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50944-52 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ashita Bakshi, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2947 01 208 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Atharv Anand S/O Shri Munish Kumar R/O H.No. 60, Sector 1-A Extension, Channi Himmat Tehsil Bahu District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-845-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50953-61 /RG/LP Dated: 1) /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Atharv Anand, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2948 of 3035 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Awantika Sambyal

D/O Shri Kulbhushan Singh

R/O Ward No .12, Near Jarai Morh Mohalla Parliwand, Tehsil & District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-846-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50979-07 /RG/LP Dated: 11/09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kathua.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Awantika Sambyal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: >949 0 120 3 /RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Gorav Kotwal S/O Shri Daya Krishan Kotwal

R/O Channi Chinta, Tehsil Bhaderwah District Doda.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-847-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50988-96 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Doda

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Gorav Kotwal, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2950 Of 2025 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Imran Nazir S/O Shri Nazir Hussain R/O Village Jughal Tehsil Mendhar District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-848-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50997-60004/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Poonch

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Imran Nazir, Advocate

.....for information and necessary action.

* * *



NOTIFICATION

No: 2908 \$2-28/RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Kamaksh Sharma S/O Shri Yash Paul Sharma R/O House No.216-B, Sector -2,Upper Roopnagar, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-849-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50524-31/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Kamaksh Sharma, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2951 0/2025 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Marvi Singh D/O Shri Saroop Singh

R/O Ward No .7, Near Police Station, Lakhanpur Tehsil & District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-850-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60005-13 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Marvi Singh, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2952 01 2025 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Musavir Aftab S/O Shri Noor Mohd R/O 70, Jathi Assar, Tehsil Assar District Doda.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-851-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60014-22 /RG/LP Dated: 1 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Musavir Aftab, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2953 12025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Muyeen Javeed

S/O Shri Javeed Iqbal

R/O Panla Maligam, Tehsil Pogal Paristan, District Ramban.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-852-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 606 23 -36 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muyeen Javeed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2954 & 2025/RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Naser Katoch

S/O Shri Abdul Rehman Katoch

R/O Pogal, Tehsil Pogal Paristan (Ukhral), District Ramban.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-853-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60031-38/RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Ramban.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Naser Katoch, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2955 dies IRG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Neeraj Kundan

S/O Shri Puran Chand Kundan

R/O House No.78 Trikuta Nagar, Ext. I B, Tehsil Bahu, District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-854-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: \$0039-46/RG/LP Dated: U /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Neeraj Kundan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2956 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Nipun Gandhi

S/O Shri Joginder Paul Gandhi

R/O House No .45, Housing Colony Roop Nagar, Sector-5 Janipur, Tehsil Jammu North, District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-855-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60047-54 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Nipun Gandhi, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 295762625/RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Peehu Gupta D/O Shri Gopal Gupta

R/O Ward No.1, Near Police Lines, Tehsil & District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-856-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60057-64 /RG/LP Dated: 1 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Peehu Gupta, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 29 5 8 \$ 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Prinka Padwal D/O Shri Pawan Singh

R/O Satoora, Ward No. 1, Rajput Mohalla, Tehsil Hiranagar District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-857-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60065=73 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Prinka Padwal, Advocate

.....for information and necessary action.

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 29594225/RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Priya Padwal

D/O Shri Pawan Singh

R/O Pranjali, Tehsil Dinga Amb, District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-858-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 66074-81 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Priva Padwal, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 296082025/RG/LP

Dated: 1 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Priyanka Katal D/O Shri Vikram Singh

R/O Regal, Tehsil Rajpura District Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. **JK-859-2025 in** the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) **Registrar Administration**

No: 60002-89 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Samba. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Samba. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Priyanka Katal, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 29619/2025/RG/LP

Dated: 1 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Raman Singh S/O Shri Angraz Singh

R/O Ward No .2, Near Govt High School, Saloon, Tehsil Pouni District Reasi.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-860-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 600 90-97/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Raman Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

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No:	2962	/RG/LP	Dated:(/09/202

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Ridhi Sharma

D/O Shri Ajay Kumar

R/O Latori Road ,Kalika Nagar, Village Kun Daroorian Tehsil Katra District Reasi.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-861-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60098-105/RG/LP Dated: 1 (/09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ridhi Sharma, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2963 1 7035 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Rohan Sharma S/O Shri Ram Parsad R/O Village Kako, Tehsil Gandoh District Doda.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional/LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-862-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60108-15 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rohan Sharma, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2964 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Rohit Singh

S/O Shri Swaran Singh

R/O Chack Jaggar, Sangrampur, Nagbani, Tehsil Marh District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-863-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60117-75 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rohit Singh, Advocate

.....for information and necessary action.

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2965 0 20>5/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Sanath Sabharwal S/O Shri Rakesh Kumar

R/O Chainpur, Tehsil Kalakote District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-864-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) **Registrar Administration**

No: 60126-35/RG/LP Dated: 1/09/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Rajouri 1.

Secretary, Bar Council of India, New Delhi 2.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Rajouri 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Sanath Sabharwal, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2966 65 2025 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Sarabjit Kour

D/O Shri Gurdev Singh

R/O Kaku-De Kothey, Pindi Charkan Kalan, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-865-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60134-41 /RG/LP Dated: 1/ /09/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sarabjit Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2967 0 2005 RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Sheikh Mozam Ishtiaq S/O Shri Sheikh Ishtiaq Masood R/O House No. 376, Mumtaz Manzil, Dalpation, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-866-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60142-50 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sheikh Mozam Ishtiaq, Advocate

.....for information and necessary action.

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2968 of 2025 /RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Simranjeet Kour

D/O Shri Gurbakhash Singh

R/O Village Kaloen, P.O Faloura, R.S Pura, Tehsil Suchetgarh District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-867-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60151-59 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Simranjeet Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC A TION

No: 296982028 IRG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Syed Fida Hussain Kazmi S/O Shri Khurshid Hussain Kazmi R/O Ward No.1, Village Pindi Tehsil Mandi District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-868-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60/75-89/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Fada Hussain Kazmi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 297092025/RG/LP

Dated: 1 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Tarun Kumar S/O Shri Jagga Ram

R/O Village Raipur Satwari, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-869-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 66183-96/RG/LP Dated: 1(/09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tarun Kumar. Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 297/0/2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Umar Farooq

S/O Shri Farooq Ahmed

R/O Shalagadi, Chamalwas Tehsil Banihal District Ramban.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-870-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60 191-90 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Umar Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 99790 2015/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Usman Ul Haq

S/O Shri Mohammad Saleem

R/O Banola, Mohalla Chowkidar, Tehsil Mendhar, District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-871-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60199-106 /RG/LP Dated: 1 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Usman Ul Haq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2973 82025/RG/LP

Dated: 1 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Wahied Ahmed S/O Shri Azad Hussain

R/O Narol, Chhatral, Sullah/Narol, Tehsil Mendhar District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-872-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60907-14 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Wahied Ahmed Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2974 \$2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Zaheer Abass S/O Shri Mir Hussain

R/O Hanjeli P/O Gakhrote, Tehsil Koteranka District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-873-2025 in* the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60215-22 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zaheer Abass, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>28 Q9</u> of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Athar Latief

S/O Mohd Latief Haji

R/O Alamdar Colony Phase II, Tehsil Charari - Sharief, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-874-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50318.25 /RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Budgam.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Athar Latief, Advocate

.....for information and necessary action.

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PROVISIONAL ENROLLMENT

NOTIFICATION.

No: 28 90 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Aadil Ahmad Ahangar S/O Abdul Rehman Ahangar R/O Kremshore, Tehsil Khansahib, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-875-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50326-33 /RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Budgam.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aadil Ahmad Ahangar, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2891 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Athar Bashir S/O Bashir Ahmad

R/O Dabtal Zainakadal, Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-876-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50334-41/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Athar Bashir, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2099 of 2025/RG/LP

Dated: | 0 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Azra Mehraj Bhat D/O Mehraj U Din Bhat R/O Shalla Kadal, Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-877-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50342-49/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

 In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Azra Mehraj Bhat, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2893 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Abdul Basit Shah S/O Shabir Ahmad Shah

R/O Waniyar, Safa Kadal, Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-878-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 503 0 - 57/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Abdul Basit Shah, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION.

No: 2894 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Atif Mushtaq Wani

S/O Mushtaq Ahmad Wani

R/O Wani Mohalla Sultanpora, Tehsil Pattan, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-879-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50 358-65/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Atif Mushtaq Wani, Advocate

.....for information and necessary action.

* * *



NOTIFICATION

No: 2095 of 2025/RG/LP

Dated: | D /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Azhar Mehmood Malik

S/O Mohd Saleem

R/O Saiklu Tehsil Mandi, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-880-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 56366-73 /RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Azhar Mehmood Malik, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 28 96 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Aafia Hassan D/O Gh Hassan Bhat R/O Krangsoo Tehsil Mattan, Distrcit Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-881-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50374-81/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aafia Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2897 of 2025/RG/LP

Dated: | 0 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Aksa Jabeen

D/O Syed Arshad Ahmad

R/O Pahoo Tehsil Kakapora, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-882-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50382-89/RG/LP <u>Dated: 10 /09/2025</u>

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Pulwama.

 CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Aksa Jabeen, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2898 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Abid Nazir Tarry S/O Nazir Ahmad Tarry R/O Herpora Katoo, Tehsil Bijbehara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-883-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

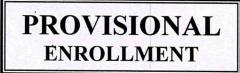
No: \$\sqrt{990-97}/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abid Nazir Tarry, Advocate

.....for information and necessary action.

* * *



NOTIFICATION

No: 299 of 2025/RG/LP

Dated: 0 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Aaneisa Akhter D/O Gh Mohd Wani

R/O Youngoora Tehsil Lar, District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-884-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 5358-65 /RG/LP Dated: 0 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aaneisa Akhter, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2900 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Afreen Rasheed D/O Mir Abdul Rasheed R/O Ganderpora, Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-885-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50371=88 /RG/LP Dated: 0 /09/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Afreen Rasheed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 290/ of 2025/RG/LP

Dated: | 0 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Aaseya Rashid

D/O Abdul Rashid Malik

R/O Shah Mohalla Kullan Sonamarg, Tehsil Gund, Distrct Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-886-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50389-96/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aaseya Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2909 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Athar Nisar

D/O Nisar Ahmad Lone

R/O Shah- Pora Payeen (Achoora) Tehsil Gurez, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-887-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50397-104/RG/LP Dated: 1 b /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Bandipora.

 CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Athar Nisar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2903 of 2025/RG/LP

Dated: | 0 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Darakshan Nisar

D/O Nisar Ahmad Khan

R/O Sarai Payeen, Amira Kadal, Tehsil Srinagar (South), District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-888-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: Solos-19 /RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Darakshan Nisar, Advocate

.....for information and necessary action:

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2904 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Iqra Majnoon

D/O Mohd Majnoon Mir

R/O Showkat Mohalla Maidan Pora Lolab, Tehsil Lalpora, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-889-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50413-20/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Igra Majnoon, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2905 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Insha Yousuf

D/O Mohammad Yousuf Bhat

R/O Budoo Bagh Khanyar, Tehsil Khass, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-890-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50421-28/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha Yousuf, Advocate

.....for information and necessary action.

* * *



NOTIFICATION

No: 2406 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Insha

D/O Gh Mohd Shaksaz

R/O Batapora Hazratbal, Tehsil Srinagar North, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-891-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 504 29=36/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha, Advocate

.....for information and necessary action.

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NOTIFICATION

No: <u>2907</u> of 2025/RG/LP

Dated: 1 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Mohammad Idrees Khan

S/O Mohammad Akbar Khan

R/O Jalalsahib Mohalla Old Town, Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-892-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 565/6-93/RG/LP Dated: // /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Idrees Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2909 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Malik Zainab

D/O Mohd Shafi Malik

R/O Khacharpora Baghat (Jehangir Colony- Ext), Tehsil Chanapora Natipora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-893-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50532=39/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Malik Zainab, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2910 of 2025/RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Mabiya Khurshid

D/O Khurshid Ahmad Badar

R/O Zirpara New Housing Colony, Tehsil Bijbehara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-894-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 56540-47/RG/LP Dated: 1/ 109/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mabiya Khurshid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2911 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Maroof Ahmad

S/O Farooq Ahmad Chachi

R/O Main Town Uri Ward No. 12, Tehsil Uri, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-895-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50548-55/RG/LP Dated: 1/ /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Maroof Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2919 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Malik Shoaibul Islam S/O Ghulam Ahmad Malik R/O Herri Block Qadirabad Tehsil Trehgam, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional/LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-896-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50556-63/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Malik Shoaibul Islam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No. 2864 of 2025/RG/LP

Dated: \(\text{/09/2025} \)

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Munaza Mushtaq

D/O Mushtaq Ahmed

R/O Nagam Tehsil Chadoora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-897-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 49941-48 /RG/LP Dated: 8 /09/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Budgam. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Munaza Mushtaq, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>2913</u> of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Mohammad Azhar

S/O Fayaz Ahamd Gojree

R/O Ganai Hamam Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-898-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50571-78/RG/LP Dated: ₩1/09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Azhar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 29/4 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Muhib Makhdoomi

S/O Dr Altaf Makhdoomi

R/O Bagh- e – Mehtab House No 652, Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-899-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50504-91/RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr.Muhib Makhdoomi, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>29/52</u> of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Mir Moin Ul Islam S/O Iftikhar Ahmed Mir R/O Mir Pora Chareel Tehsil Banihal, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-900-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50592-99/RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Ramban.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mir Moin Ul Islam, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: = 29/6 = of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Novreen Mushtaq

D/O Mushtaq Ahmad Khan

R/O Shah Faisal Abad Batamaloo Tehsil Srinagar South, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-901-2025*in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50600-607/RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Novreen Mushtaq, Advocate

.....for information and necessary action.

* * *



NOTIFICATION

No: <u>9917</u> of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Nusrat Farooq

D/O Farooq Ahmad Bhat

R/O Bonmohalla, Mulphaq Tehsil Hazratbal, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-902-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50608-15/RG/LP Dated: // /09/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nusrat Farooq, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2918 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Sajrat Maqbool Mir D/O Mohd Maqbool Mir

R/O Hamdaniya Colony Bemina Sector 12, Tehsil Budgam, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-903-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 506 16-93 /RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sajrat Magbool Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>9919</u> of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Sheikh Aqib

S/O Ghulam Quadir Sheikh

R/O Sardab Tulail Tehsil Gurez, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-904-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50624-31 /RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Bandipora.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sheikh Aqib, Advocate

.....for information and necessary action.

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 2920 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Sumirah Jan D/O Abdul Rashid Dar

R/O Panzath Wanpora Tehsil Quazigund, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-905-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50639 = 39 /RG/LP Dated: // /09/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Anantnag. 4.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Sumirah Jan, Advocate 7.

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2921 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Suhaib Samad

S/O Abdul Samad Beigh

R/O Beigh Mohalla Watlar Tehsil Lar, District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-906-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50646-53 /RG/LP Dated: 1/ /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhaib Samad, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2922 of 2025/RG/LP

Dated: 1 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Saniya Bashir

D/O Bashir Ahmad Ahanger

R/O Brass (Zugu Khyran) Tehsil Khansahib, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-907-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50654-6/ /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Budgam.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saniya Bashir, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION.

No: 2923 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Saima Yousuf

D/O Mohammad Yousuf Bhat

R/O Budoo Bagh Khanyar, Tehsil Khass, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-908-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50669=69/RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saima Yousuf, Advocate

.....for information and necessary action.

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2924 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Shahid Ahmad Rather S/O Gh Mohammad Rather

R/O Akhoon Mohalla Gupth Ganga Ishbar Nishat, Tehsil Hazratbal, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-909-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50670=77/RG/LP Dated: 1/ /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Ahmad Rather, Advocate

.....for information and necessary action.

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2986 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Saira Banoo

D/O Nazir Ahmad Khanday

R/O Masjid Mohalla Tander, Tehsil Dachhan, District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-910-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: SO750-57/RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kishtwar.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saira Banoo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>2927</u> of 2025/RG/LP

Dated: 1/2 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Saira Akhtar

D/O Mohd Ashraf Dar

R/O Wapora Gundjahangir Naidkhai, Tehsil Hajin, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-911-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50758-65/RG/LP Dated: // /09/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Bandipora.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saira Akhtar, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2999 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Sakeena Bano

D/O Bashir Ahmad Sofi

R/O Khanpeth Singhpora, Tehsil Pattan, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-912-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: \$ 787294/RG/LP Dated: /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sakeena Bano, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2931 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Seerat Nazir

D/O Nazir Ahmad Hajam

R/O Hyder Mohalla Khawaja Bagh, Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-913-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50010 - 26/RG/LP Dated: // /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Seerat Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2939 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Tabish Farooz

D/O Farooz Ahmad Haroon

R/O Patli Pora Bala Chattabal, Tehsil South, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-914-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50827-34 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabish Farooz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2933 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Tawseef Ahmad Bhat

S/O Ghulam Nabi Bhat

R/O Gousiya Colony, B. K. Pora, Tehsil Kani-pora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-915-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50035-49/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tawseef Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2934 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Tahir Rasheed Mir S/O Abdul Rasheed Mir

R/O Hardu Aboora Tehsil Kawarhama, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-916-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 56843-50 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tahir Rasheed Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2935 of 2025/RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Tahmeedah Gulshan D/O Ghulam Rasool Najar

R/O Nadihal Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-917-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50851=50 /RG/LP Dated: 1/ /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tahmeedah Gulshan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2936 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Umar Fatah

S/O Fatah Mohammad Sheikh

R/O Sheikh Mohalla Kawari, Tehsil Trehgam, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-918-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50889-66/RG/LP Dated: // /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umar Fatah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2937 of 2025/RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Uzma Jan

D/O Aashaq Salam Ganie

R/O Mohmmad Pora, Tehsil & District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-919-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50867-74/RG/LP Dated: 11/09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kulgam.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Uzma Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2938 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Yasir Qadir

S/O Ghulam Qadir Bhat

R/O Fathipora Bhatpora, Tehsil Charari Sharief, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-921-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50875-84RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yasir Qadir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2939 of 2025/RG/LP

Dated: 1/ /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Ziyad Iqbal Bhat S/O Mohd Iqbal Bhat

R/O L D Colony House No. 30 Rawalpora, Tehsil Chanapora / Natipora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-922-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50883-90/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ziyad Iqbal Bhat, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2940 of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Ms. Uzma Jan

D/O Lt. Ghulam Ahmad Shah

R/O Guchi Mohalla Aishmuqam, Tehsil Pahalgham, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-920-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 56891-98/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Uzma Jan, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>2941</u> of 2025/RG/LP

Dated: // /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

Mr. Zulfqar Ahmed S/O Mohd Azam R/O Malika Saiklu Tehsil Mandi, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-923-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50899-907/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zulfqar Ahmed, Advocate

.....for information and necessary action.